

उद्देश्य और कारण

यह विधेयक उन आवधिक उपायों में से एक 'आवधिक' उपाय है जिनके द्वारा उन अधिनियमितियों, जो प्रवर्तन में नहीं रह गयी हैं या अप्रचलित हो गयी हैं, का निरसन किया जाता है। राज्य विधि आयोग की सिफारिश पर अप्रचलित हो चुके तथा पृथक-पृथक अधिनियमों के रूप में प्रतिधारित किये जाने हेतु अनावश्यक हो चुके अधिनियमितियों का, प्रशासकीय विभागों से तत्सम्बंध में सहमति प्राप्त करने के पश्चात् राज्य विधान मंडल के प्रथम सत्र, 2021 में विधेयक पुरःस्थापित करके, निरसन करने का विनिश्चय किया गया है।

तदनुसार उत्तर प्रदेश निरसन विधेयक, 2021 पुरःस्थापित किया जाता है।

आज्ञा से,
अतुल श्रीवास्तव,
प्रमुख सचिव।

No. 440 (2)/LXXIX-V-1-21-1-ka-6-21

Dated Lucknow, March 9, 2021

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Nirsan Adhiniyam, 2021 (Uttar Pradesh Adhiniyam Sankhya 10 of 2021) as passed by the Uttar Pradesh Legislature and assented to by the Governor on March 9, 2021. The Vidhayi Anubhag-1 is administratively concerned with the said Adhiniyam.

THE UTTAR PRADESH REPEALING ACT, 2021

(U.P. Act no. 10 of 2021)

[As passed by the Uttar Pradesh Legislature]

AN

ACT

to repeal certain enactments.

IT IS HEREBY enacted in the Seventy second Year of the Republic of India as follows:-

1. This Act may be called the Uttar Pradesh Repealing Act, 2021.
2. The enactments specified in the Schedule below are hereby repealed.
3. The repeal by this Act of any enactment shall not,—

Short title

Repeal of certain enactments

Savings

(a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

(b) affect the validity, invalidity, effect or consequences of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

(c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognized or derived by, in or from any enactment hereby repealed;

(d) revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force;

(e) affect the audit, examination, accounting, investigation, inquiry or any other action taken or to be taken in relation thereto by any authority and such audit, examination, accounting, investigation, inquiry or action could be taken, and, or continued as if the said enactments are not repealed by this Act.

SCHEDULE

(See section 2)

Acts being repealed

1	The United Provinces Cotton Pest Control Act, 1936 (U.P. Act no. 11 of 1936)
2	The United Provinces First Offenders Probation Act, 1938 (U.P. Act no. 6 of 1938)
3	The Uttar Pradesh Drugs Control (Amendment and Continuance of Powers) Act, 1951 (U.P. Act no. 7 of 1951)
4	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1952 (U.P. Act no. 27 of 1952)
5	The Uttar Pradesh Fire Service (Amendment) Act, 1952 (U.P. Act no. 1 of 1953)
6	The Uttar Pradesh Drugs (Control) (Continuance of Powers) (Amendment) Act, 1952 (U.P. Act no. 4 of 1953)
7	The Uttar Pradesh Drugs (Control) (Amendment) Act, 1953 (U.P. Act no. 2 of 1954)
8	The Uttar Pradesh First Offenders' Probation (Amendment) Act, 1957 (U.P. Act no. 8 of 1958)
9	The Criminal Laws (Uttar Pradesh Amendment) Act, 1961 (U.P. Act no. 31 of 1961)
10	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1962 (U.P. Act no. 23 of 1962)
11	The Uttar Pradesh Bat Tatha Map (Prachalan) (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 1 of 1963)
12	The Uttar Pradesh Bikri Kar (Sanshodhan) Adhiniyam, 1962 (U.P. Act no. 3 of 1963)
13	The Uttar Pradesh Bikri Kar (Sanshodhan) Adhiniyam, 1964 (U.P. Act no. 14 of 1964)
14	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1965 (U.P. Act no. 19 of 1965)
15	The Uttar Pradesh Bat Tatha Map (Prachalan) (Sanshodhan) Adhiniyam, 1966 (U.P. Act no. 15 of 1966)
16	The Uttar Pradesh Excise (Amendment and Validation) Act, 1970 (U.P. Act no. 7 of 1970)
17	The Uttar Pradesh Excise (Second Amendment) Act, 1970 (U.P. Act no. 23 of 1970)
18	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1970 (U.P. Act no. 33 of 1970)

19	The Uttar Pradesh Excise (Third Amendment) Act, 1970 (U.P. Act no. 4 of 1971)
20	The Uttar Pradesh Excise (Amendment) Act, 1972 (U.P. Act no. 6 of 1972)
21	The Uttar Pradesh Excise (Amendment) Act, 1972 (U.P. Act no. 30 of 1972)
22	The Uttar Pradesh Excise (Amendment) Act, 1973 (U.P. Act no. 13 of 1973)
23	The Uttar Pradesh Excise (Amendment) Act, 1974 (U.P. Act no.18 of 1974)
24	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1974 (U.P. Act no. 21 of 1974)
25	The Uttar Pradesh Excise (Amendment) (Re-enactment and Validation) Act, 1976 (U.P. Act no. 5 of 1976)
26	The Uttar Pradesh Excise (Amendment) Act, 1978 (U.P. Act no.9 of 1978)
27	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1978 (U.P. Act no. 24 of 1978)
28	The Uttar Pradesh Excise (Second Amendment) Act, 1978 (U.P. Act no. 30 of 1978)
29	The Uttar Pradesh Excise (Amendment) Act, 1979 (U.P. Act no.13 of 1979)
30	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1982 (U.P. Act no. 1 of 1982)
31	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1982 (U.P. Act no.12 of 1982)
32	The Uttar Pradesh Excise (Amendment) Act, 1983 (U.P. Act no. 23 of 1983)
33	The Uttar Pradesh Excise (Amendment) Act, 1984 (U.P. Act no. 23 of 1984)
34	The Uttar Pradesh Excise (Amendment) Act, 1985 (U.P. Act no. 7 of 1985)
35	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1985 (U.P. Act no.11 of 1985)
36	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1985 (U.P. Act no. 29 of 1985)
37	The Uttar Pradesh Excise (Amendment) Act, 1986 (U.P. Act no.19 of 1986)
38	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1987 (U.P. Act no.13 of 1987)
39	The Uttar Pradesh Excise (Amendment) Act, 1989 (U.P. Act no. 5 of 1989)
40	The Uttar Pradesh Excise Rules (Amendment) Act, 1989 (U.P. Act no. 20 of 1989)
41	The Uttar Pradesh Excise (Amendment) Act, 1990 (U.P. Act no. 1 of 1990)
42	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1990 (U.P. Act no. 14 of 1990)
43	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1991 (U.P. Act no. 13 of 1991)
44	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1992 (U.P. Act no. 14 of 1992)
45	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1995 (U.P. Act no. 3 of 1995)

46	The Uttar Pradesh Entertainment and Betting Tax (Second Amendment) Act, 1995 (U.P. Act no. 28 of 1995)
47	The Uttar Pradesh Excise (Amendment) Act, 1997 (U.P. Act no. 16 of 1997)
48	The Uttar Pradesh Excise (Amendment) Act, 1998 (U.P. Act no. 7 of 1998)
49	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 1998 (U.P. Act no. 14 of 1998)
50	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 1999 (U.P. Act no. 12 of 1999)
51	The Uttar Pradesh Excise (Amendment) Act, 1999 (U.P. Act no. 22 of 1999)
52	The Uttar Pradesh Electricity (Duty) (Amendment) Act, 1999 (U.P. Act no. 26 of 1999)
53	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 2000 (U.P. Act no. 3 of 2000)
54	The Uttar Pradesh Excise (Amendment) Act, 2000 (U.P. Act no. 13 of 2000)
55	The Uttar Pradesh Entertainments and Betting Tax (Second Amendment) Act, 2000 (U.P. Act no. 16 of 2000)
56	The Uttar Pradesh Entertainment and Betting Tax (Third Amendment) Act, 2000 (U.P. Act no. 33 of 2000)
57	The Uttar Pradesh Entertainment and Betting Tax (Amendment) Act, 2001 (U.P. Act no. 15 of 2001)
58	The Uttar Pradesh Excise (Amendment) Act, 2001 (U.P. Act no. 16 of 2001)
59	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 2006 (U.P. Act no. 31 of 2006)
60	The Uttar Pradesh Entertainments and Betting Tax (Amendment) Act, 2009 (U.P. Act no. 25 of 2009)
61	The Administrator-General Uttar Pradesh (Amendment) Act, 2010 (U.P. Act no. 18 of 2011)

STATEMENT OF OBJECTS AND REASONS

STATEMENT OF OBJECTS AND REASONS

This Bill is one of those periodical measures by which enactments which have ceased to be in force or have become obsolete, are repealed. On recommendation of the State Law Commission, it has been decided to repeal enactments which have become redundant or the retention whereof as separate Acts is unnecessary, by introducing a Bill in the first session, 2021 of the State Legislature after obtaining the consent of the Administrative Departments related therewith.

The Uttar Pradesh Repealing Bill, 2021 is introduced accordingly.

By order,

ATUL SRIVASTAVA,
Pramukh Sachiv.

STATEMENT OF OBJECTS AND REASONS

पी०एस०यू०पी०-ए०पी० 784 राजपत्र-2021-(1665)-599 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।
पी०एस०यू०पी०-ए०पी० 265 सा० विधायी-2021-(1666)-300 प्रतियां-(कम्प्यूटर/टी०/ऑफसेट)।